

(c) what amount has been given as loan to Delhi peasants during the Second Five Year Plan period so far; and what amount is expected to be appropriated likewise in the rest of the Plan period?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) to (c). Information is being collected and will be placed on the Table of the Sabha.

BOARD FOR THE POSTS AND TELEGRAPH DEPARTMENT

92. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether the proposal regarding constitution of a board for the Posts and Telegraphs Department has been finalised; and

(b) if the reply to part (a) above be in the negative, when the proposal is likely to be finalised?

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI S. K. PATIL): (a) No.

(b) No definite date can be given at this stage.

12 NOON

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER OF AGRICULTURE (SHRI M. V. KRISHNAPPA): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Agriculture):—

- (i) Notification G.S.R. No. 1004, dated the 14th October, 1958,

publishing corrigenda to Government Notifications G.S.R. Nos. 804 and 805, dated the 13th September, 1958.

- (ii) Notification G.S.R. No. 1082, dated the 4th November, 1958, publishing an amendment in the Fertilizer (Control) Order, 1957.

[Placed in Library. See No. LT-1060/58 for (i) and (ii).]

MOTION RE THE INVESTMENT POLICY OF THE LIFE INSURANCE CORPORATION OF INDIA

MR. CHAIRMAN: Three hours are allotted for the discussion of the Government motion in respect of the investment policy of the Life Insurance Corporation of India.

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Two and a half hours of . . .

MR. CHAIRMAN: Three hours.

SHRI MORARJI R. DESAI: Sir, I beg to move:

"That the investment policy of the Life Insurance Corporation of India as set out in the Government statement made in the Rajya Sabha on the 25th August, 1958, be taken into consideration."

At the outset, I may say, Sir, that the statement which was laid before the House contains all the explanations of the policy and it shows clearly how the policy stands. I may also say that there is no claim that this is a new investment policy. The policy that was followed so long was the policy as described when this was nationalised. But a specific policy was not laid down so far. And for the first time, now the Government has considered it fully, has taken the past experience into consideration and laid down this policy which is before this hon. House. From the fact that, while this policy has been before this hon. House and the public for more than three months, there